87

Disappearance of Shri W. D. Jones, A **Director of the Hindustan Motors Limited**

1291. SHRI KALYAN ROY: SHRI PHANINDRA NATH HANSDA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that sometime back Shri W. D. Jones, Director, Hindustan Motors Limited made a confessional statement about the foreign exchange violation by the company;
- (b) if so, what are the details in this
- (c) whether it is fact that on the basis of the confession and seized documents, showcause notices were issued to S/Shri B M. Birla, M. P. Birla, G D Kothari and other Directors, of the Company and if so, what is the result thereof;
- (d) whether it is a fact that Government made no objection in court to the return of the passport, which was earlier impounded, to Shri Jones enabling him to flee the country; if so, what are the reasons therefor;
- (e) whether it is also a fact that Shri Jones who was orderd by the court to return to India by the 10th March, 1974, has failed to do so; and
- (f) whether Government have taken any action to find out his whe reabouts and for his extradition?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (f) Acting on certain- information the premises of M/s Hindustan Motors Ltd. and other connected premises were searched by the Directorate of Enforcement in October-, 1969, as a result of which large number of documents were seized. Shri W. D. Jones, Director of Supplies of M/s. Hindustan Motors Ltd. was also arrested on

26-11-69 under Section 19B of Foreign Exchange Regulation Act, 1947 and produced before the Chief Presidency Magistrate, Calcutta who released him on bail. He was examined under Section 19E of Foreign Exchange Regulation Act, 1947 between 5-7-71 to 28-7-71 and his statements were recorded with regard to the seized documents. No confessional statement under section 164 of Cr. P. C. was recorded.

As a result of the investigations made including examination of Shri Jones, show cause notices were issued to M/s Hindustan Motors Ltd., including its Directors S/Shri B. M. Birla and W. D. Jones, M/s United Commercial Bank Limited and its Directors including S/Shri M. P. Birla and G. D. Kothari for contravention of Setl 4(2) of Foreign Exchange Regulation Act. 1947, for sale of foreign exchange amounting to 69.32.222 (approx) by M/s Commercial Bank Limited to M/s Hindustan Motors Ltd. in pursuance of a contract for forward sale of foreign exchange entered into by them on 4-6-66. The cases are pending adjudication on account of writs filed by parties before Calcutta High Court.

The Enforcement Directorate did not seize the passport of Shri Jones nor do they have the authority to impound passports. Shri Jones was allowed to leave India by the Chief Presidency Magistrate, Calcutta in November 1973 on humanitarian grounds, on furnishing a surety for Rs. 5 lakhs and executing a bond for his return to India within six months of his departure from India. Shri Jones continued to remain abroad on account of his illness, with the permission of the Court and subsequently he died in London on 28th April 1976. The fact was intimated to the Hon'ble Member, Shri Kalyan Roy while replying to the Starred Question No. 63 in the Rajya Sabha on 12th August 1976. The Extradition Act does not apply to offences under the Foreign Exchange Regulation Act.